

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH**

CP/CA. No. 1207/2016

IN THE MATTER OF:

M/s AH Chemicals Pvt. Ltd.

....

PETITIONER

Vs

M/s Lapinus Rockwool Pvt. Ltd.

....

RESPONDENT

SECTION:

Under Section 433(e) & 434

Order delivered on 28.07.2017

Coram:

**R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

**DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)**

For the PETIONER

:- Mr. Anuj Jhawar, Proxy Counsel

For the RESPONDENT

:- Amit Jagga, Advocate

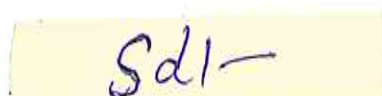
For the RD

:- Mr. Manish Raj, Company Prosecutor


ORDER

Learned Counsel of the parties are present. Learned counsel for the respondent represent that the matter has been settled out of court and in the circumstances petition should be ~~allowed to be~~ withdrawn. However, the Learned Counsel for the petitioner seeks time to take instruction from the client. In the circumstances, the matter is adjourned by a week.

Post the matter on 4th August 2017.



**(DEEPA KRISHAN)
MEMBER (TECHNICAL)**



**(R. VARADHARAJAN)
MEMBER (JUDICIAL)**